

मध्य प्रदेश में गन्दी बस्तियों का हटाया जाना

7083. श्री मं० चं० बोखिल : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की रूपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने राज्य की गन्दी बस्तियों को हटाने और राज्य में सफाई की वर्तमान दशा को सुधारने के बारे में कोई योजना केन्द्रीय सरकार को भजी है ; और

(ख) यदि हां, तो उसका व्योरा क्या है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) तथा (ख) . जी नहीं। राज्य सरकारों के लिए यह आवश्यक नहीं है कि वे गन्दी बस्तियों को हटाने तथा उनके सुधार के लिए अपनी परियोजनाओं की मंजूरी के लिए भारत सरकार को प्रस्तुत करें। उनके द्वारा अथवा उनके राज्य में अन्य निर्माण एजेंसियों के द्वारा बनाई गई ऐसी परियोजनाओं को स्वीकार करने में वे स्वयं सक्षम हैं। योजना के अन्तर्गत किए गये खर्चों के आधार पर उन्हें प्रत्येक वर्ष केन्द्रीय वित्तीय सहायता दी जाती है।

Mass Fast-Unto-Death by Adivasis

7084. **Shri D. S. Patil:**
Shri Tulshidas Jadhav:
Shri T. A. Patil:

Will the Minister of Social Welfare be pleased to state:

(a) whether the Adivasis living in the areas outside the scheduled areas in the States of Madhya Pradesh and Maharashtra and also in many other States have issued a call for a mass fast-unto-death in front of the Parliament House during the current Session of Lok Sabha;

(b) whether the object behind the said fast-unto-death is to get the tribals living outside the Scheduled

areas recognised as Scheduled Tribes to seek removal of certain area restrictions as per recommendation of the Lokur Committee and to get a Bill introduced on this subject during the current session; and

(c) if so, the action taken by Government to meet the demands of tribals?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (c). Government have received a letter from the General Secretary, Maharashtra Pradesh Adivasi Sewa Mandal stating that he will go on a fast for the indefinite period unto death either before the Prime Minister's residence or the Lok Sabha if the Bill for the amendment of the list of Scheduled Castes and Scheduled Tribes is not passed before the end of July, 1967. The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is under active consideration.

Review Committee on post Graduate Medical Institute, Chandigarh

7085. **Shri Hardayal Devgun:**
Shri Yajna Datt Sharma:
Shri Bal Raj Madhok:
Shri Onkar Lal Berwa:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether a Review Committee had been appointed by the erstwhile Punjab Government to probe into the Post-Graduate Medical Institute, Chandigarh;

(b) if so, the recommendations thereof; and

(c) how many of these recommendations have been implemented and how many have not implemented with reasons thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) A Review Committee was appointed by the erstwhile Government of Punjab in August, 1966, to advise it on the progress made by the Post-graduate Institute of Medical Education and